

Coram: Hon'ble Mr. P.H. Trivedi
Hon'ble Mr. P.M. Joshi

: Vice Chairman
: Judicial Member

1.4.1987

Admit. Issue notice on the respondent on interim and on merits returnable within 45 days of this order. The case is adjourned to 23rd June, 1987 for further directions.

Phewar
(P.H.Trivedi)
Vice Chairman

JM
(P.M.Joshi)
Judicial Member

O.A./145/87

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Coram : Hon'ble Mr P Srinivasan .. Administrative Member
Hon'ble Mr P M Joshi .. Judicial Member

23/6/1987

None present for the applicant. Mr JD Ajmera learned counsel for the respondents filed reply to the application which is taken on record. The pleadings are completed and the case is ready for final hearing. To be fixed for F.H. in due course

23/6/87
(P Srinivasan)
Administrative Member

JM
(P M Joshi)
Judicial Member

Coram : Hon'ble Mr. N. Dharmadan : Judicial Member
Hon'ble Mr. M.M. Singh : Administrative Member

18/04/1990

The learned counsel for the applicant

Mr. J. J. Yajnik seeks time on the ground there is likely ~~to be~~ ^{to} to settle ~~the~~ ^{the} matter, to which he seeks time to get the instructions. We give him time ^{for} reporting ^{for} settlement if any. The case be posted on 26th April 1990 for final hearing.

M M Singh
(M.M. Singh)
Administrative Member

N. Dharmadan
(N. Dharmadan)
Judicial Member

AIT

Coram : Hon'ble Mr.N. Dharmadan : Judicial Member
Hon'ble Mr.M.M. Singh : Administrative Member

26/04/1990

It has been submitted by the learned counsel for the applicant that the matter has become infelicitous and it can be closed ^{after} with reserving, his ^{at} liberty to oppose ^{approach} this Tribunal at an appropriate time, when he feels aggrieved.

The learned counsel for the respondents agrees to the suggestions given by the applicant. Accordingly we dismiss the application as infelicitous. There will be no order as to costs.

M. M. L
(M.M. Singh)
Administrative Member

N. Dharmadan
(N. Dharmadan)
Judicial Member

AIT